

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S). No. 932 of 2018**

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Raj Nandan Pandey ..... Petitioner.  
Versus  
The State of Jharkhand & Ors. .... Respondents.

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK  
(Through: Video Conferencing)**

For the Petitioner : Mr. Amritans Vats, Advocate  
For the Respondent-State : Mr. Mithilesh Singh, G.A.-IV  
For the Respondent No.5 : Mrs. Richa Sanchita, Advocate  
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**8/ 05.04.2021** Mr. Amritans Vats, learned counsel for the petitioner submits that the petitioner has been superannuated, but his case was arbitrarily not considered for regularization, though he is entitled for the same.

Counter affidavit has been filed by the respondent-State.

On the request of learned counsel for the respondent-State, put up this case after three weeks.

**(Dr. S.N. Pathak, J.)**

R.Kr.